CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.362/TD/2025

Subject : Application under Section 14 of the Electricity Act, 2003 read with

> Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related

matters) Regulations, 2020.

Petitioner : Dhara Power.

Date of Hearing : 13.5.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Nishant Kumar, Advocate

Shri Shikhar Khanna, Advocate

Record of Proceedings

During the course of the hearing, the learned counsel for the Petitioner submitted that the instant Petition has been filed for the grant of a Category IV trading licence under the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading Licence and other Related Matters) Regulations, 2020. Learned counsel further submitted that pursuant to the direction of the Commission vide Record of Proceedings for the hearing dated 29.4.2025, the Petitioner has filed its compliance affidavit dated 9.5.2025.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission reserved the matter for order.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)